

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 20**  
**(IB)-1081(PB)/2020**

**IN THE MATTER OF:**

Rajeev Kumra & Ors.

.... Petitioner

v.

M/s. CHD Developers Ltd.

.... Respondent

**Order U/s. 7 of IBC, 2016 (CIRP)**

**Order delivered on 24.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**

**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : Mr. Neeraj Malhotra, Sr. Adv., Mr. Ahsan Ahmed, Mr. Naimish Tewari, Mr. Nimish Gupta, Mr. Rajiv Ranjan, Adv., Adv. Animesh Kumar, Mr. Rajesh Kumar Parakh, RP in person

For the Respondent : Mr. Piyush Singh, Mr. Vivek Kumar, Mr. Jayant Upadhyay, Adv. for the R-2 to R-129 in IA-5624/2023, IA-5878/2023

For Authorized Representative for the Homebuyers : Mr. Alok Chandra Singh, Adv

For the M/s. Roots Developers Private Limited : Mr. Anindita R. Chowdhury, Mr. Sushrut Garg, Adv. in IA-5624/2023, IA5878/2023, IA-6407/2023, IA-285/2024

For the Applicant : Sr. Adv. Sunil Fernandes, Adv. Sinha Shrey Nikhilesh, Adv. Parth Davar in IA-1461/24

**ORDER**

**IA-5624/2023, IA-5878/2023, IA-6407/2023, IA-285/2024**

On 11.03.2024, Ld. Counsel for the RP undertook to file an affidavit on the steps which he proposes to take in terms of the amended Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016 ("CIRP Regulations" in short) more particularly amendment dated 15.02.2024 in Regulation 36A (Invitation for expression of interest).

Mr. Neeraj Malhotra, Ld. Sr. Counsel for the RP appeared before us physically and states that in continuation of earlier submissions made, a Chartered Accountant has been appointed to examine the feasibility and he seeks further four weeks' time to submit the report in the matter. Time prayed for is granted.

At request and by consent, list the matter on **04.06.2024**.

**IA-1461/2024**

Mr. Sunil Fernandes, Ld. Sr. Counsel appeared before us physically and seeks time to file rejoinder to the reply which is stated to have been filed by the Respondent which is pending under scrutiny. He is permitted to do so.

At request and by consent, list the matter on **04.06.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

24.04.2024  
Lalit